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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
New Delhi

CP 250/2000 IN
O.A. No.812 of 1996

New Delhi, this 14th day of the December, 2000

HON'BLE MR. V. K. MAJOTRA, MEMBER(A)
HON'BLE MR. SHANKAR RAJU, MEMBER(J)

Shri Satish Chandra Khare,
S/o Shri Ramesh Chandra Khare,
Adhoc Officer Suprintendent -II,
in the Office of Chief Commercial
Manager (Reservation),
New Delhii.

... Applicant

(By Advocate : Shri S.K. Sinha)

Versus

Shri S.P. Mehra
General Manager,
Northern Railway,
Baroda House,
New Delhi.

... Respondent

(By Advocate : Mrs. Meera Chhibber)

ORDER (oral)

Hon'ble Mr. V.K. Majotra :

Mrs. Meera Chhibber has stated that reply to the petition has already been filed by her vide Dy. no. 10716 dated 16.10.2000 enclosing copies of orders dated 13.9.2000 and 18.9.2000. She has shown the copy of reply alongwith annexures as mentioned above and supplied the same to the learned counsel for the applicant. Thereafter, Mrs. Meera Chhibber has also filed a copy of order no. 752-E/547/Pt-III/ETIIA, dated 22.11.2000 whereby the applicant has been granted the benefit of proforma promotion from the date his junior Shri Kumwar Singh was promoted i.e. 17.4.1993 in the post of O.S. II/ Comml. Branch Gr. Rs.5500-9000/1600-2600(RPS).

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2. Learned counsel for the applicant took exception to the note under order dated 22.11.2000 wherein it has been stated that promotion orders are provisional subject to the outcome of SLP if any filed by Administration. Whereas the order of the Tribunal dated 1.2.2000 in OA 812/1996 has been complied with by the respondent vide this order, the aforesaid note does not come within the ambit of Contempt of Courts Act. In any case this promotion order, ^{Supreme Court's} is subject to the outcome of the order, if any. This Tribunal order having been complied with by the respondents, the notice to the respondents under the provision of the Contempt of Courts Act is discharged.

S. Raju

(Shankar Raju)
Member(J)

/ravi/

V.K. Majotra

(V.K. Majotra)
Member(A)